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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1443 OF 2004

New Delhi, this the 4th day of June, 2004

**HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER**

Rameshwar Dayal Meena
S/o Shri Ram Karan Meena,
R/o Village Kandoli,
P.O. Dhigwara,
Tehsil Rajgarh,
Distt. Alwar, Rajasthan.

....Applicant

(By Advocate : Shri Arun Bhardwaj)

Versus

1. Commission of Police,
Police Headquarters,
IP Estate,
New Delhi.

2. Dy. Commissioner of Police,
II Bn. DAP,
New Delhi.

....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

Learned counsel for the applicant states that inadvertently, in the reply filed to the show-cause, the applicant had mentioned that his name was involved on the basis of suspicion only. His grievance is that initially the name of the applicant was never mentioned in the First Information Report. He ^{was} ~~neither~~ arrested nor involved. He has nothing to do with this complaint.

2. In this view of the matter, learned counsel states that the applicant shall bring the correct facts to the notice of the concerned authority supported by the material on record and request them to pass a fresh order and thereafter if any adverse order is passed, he may be permitted to challenge the same.

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(2)

3. Subject to aforesaid, the present Original Application is not pressed. Allowed as prayed. Dismissed as withdrawn.

U. K. Upadhyaya

(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

V. S. Aggarwal

(V.S. AGGARWAL)
CHAIRMAN

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